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No. 6] HYDERABAD, WEDNESDAY, JULY 31, 2024.

TELANGANA BILLS

TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 31st July, 2024.

L. A. BILL No. 6 OF 2024.

A BILL FURTHER TO AMEND THE TELANGANA CIVIL COURTS ACT, 1972.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Civil Courts (Amendment) Act, 2024.

Short
title
and
commence-
ment.

(2) It Shall come into force on such date as the State Government may, by notification in the Telangana Gazettee, appoint.

2. In the Telangana Civil Courts Act, 1972 (hereinafter referred to as the principal Act), in section 5,

Amendment
of section 5,
Act No.19 of
1972.

[1]

B. 71-1 (RSN)

(1) in sub-section (2), for the words "which exceeds rupees twenty lakhs but does not exceed rupees fifty lakhs", the words "which exceeds rupees ten lakhs but does not exceed rupees fifty lakhs" shall be substituted;

(2) in sub-section (3), for the words "rupees twenty lakhs", the words "rupees ten lakhs" shall be substituted.

**Amendment
of section 9.**

3. In the principal Act, in section 9, in sub-section (1), in clause (ii), in sub-clause (a), for the words "rupees twenty lakhs", the words "rupees thirty-five lakhs" shall be substituted.

**Amendment
of section 16.**

4. In the principal Act, in section 16,

(1) in sub-section (2), for the words "which exceeds rupees twenty lakhs but does not exceed rupees fifty lakhs", the words "which exceeds rupees ten lakhs but does not exceed rupees fifty lakhs" shall be substituted;

(2) in sub-section (3), for the words "rupees twenty lakhs", the words "rupees ten lakhs" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Due to enhancement of the market value of the immovable properties both in the villages and semi-urban areas and in view of the prevalent less pecuniary jurisdiction of the Junior Civil Judges Courts, the poor litigant public had to approach either the Senior Civil Judges Courts or District Courts which has been causing great hardship to them in addition to the additional financial burden. Therefore, basing on recommendations of the High Court, the pecuniary jurisdiction of the Junior Civil Judges Courts, Senior Civil Judges Courts and District Courts have to be increased, by amending the relevant provisions of the Telangana Civil Courts Act, 1972.

Further, the Registrar General, High Court for the State of Telangana, Hyderabad has informed that, after enhancement of pecuniary jurisdiction of the Junior Civil Judges Courts from Rs. 3 lakh to Rs. 20 lakh, the pendency of the cases in the said courts were increased two folds but the number of Junior Civil Judges Courts remained static due to which the pendency of cases cannot be reduced. Whereas, the pendency of cases in the Senior Civil Judges Courts were marginally increased.

Therefore, the Committee of the Hon'ble Judges considered and resolved to reduce the limit of pecuniary jurisdiction of the Courts of Junior Civil Judges from rupees Twenty lakhs to rupees Ten lakhs and the pecuniary jurisdiction between rupees Ten lakhs to rupees Twenty lakhs shall be added to the Court of Senior Civil Judges and requested to amend the relevant provisions of the Telangana Civil Courts Act, 1972 accordingly.

As per the recommendations of the Committee of the Hon'ble Judges, Government has decided to amend sections 5, 9 and 16 of the Telangana Civil Courts Act, 1972 (Act No. 19 of 1972) suitably by undertaking a legislation.

This Bill seeks to give effect to the above decision.

ANUMULA REVANTH REDDY,
Chief Minister.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1(2) of the Bill authorizes the Government to issue notifications in respect of matters specified therein and generally to carry out the purposes of the Act and such notifications issued which are intended to cover matters mostly of procedural in nature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

ANUMULA REVANTH REDDY,
Chief Minister.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND THE CONDUCT OF BUSINESS IN THE
LEGISLATIVE ASSEMBLY.**

The Telangana Civil Courts (Amendment) Bill, 2024, after it is passed by both the Houses of the State Legislature may be submitted to the Governor for his assent under article 200 of the Constitution of India.

ANUMULA REVANTH REDDY,
Chief Minister.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.